



\$~1

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 70/2019 & CM APPL. 3892/2019, CM APPL. 34117/2019, CM APPL. 46747/2023

SUNITA SINHAAppellant

Through: Mr. Ayush Puri, Mr. Kanav Madnani,

Ms. Archita Mahlawat, Ms. Urvija Sharma, Advocates (M:9999630046)

versus

M/S LEELA BUILDERS PVT LTD & ORSRespondents

Through: Mr. Samar Kachwaha, Ms.

Aakanksha Kaul, Ms. Kavita Vinayak, Mr. Gaurav Vashisth, Advocates for R-1 to 8

(M:8800167324)

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER 18.07.2025

%

- 1. Learned counsel for the appellant submits that the main counsel, who has to argue the matter, is not available and requests for an accommodation for today.
- 2. Accordingly, at request, re-notify on 04th September, 2025, in Top Ten Matters in *Advance List*.

MINI PUSHKARNA, J

JULY 18, 2025/au